

~ITEM NO.5

COURT NO.12

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2011
CC 13570/2011

(From the judgement and order dated 21/04/2010 in CWP No.8/200 of
The HIGH COURT OF U.P AT LUCKNOW)

MUNESHWAR AND ORS Petitioner(s)

VERSUS

STATE OF UP AND ORS Respondent(s)

(With appln(s) for permission to file SLP and office report)

Date: 02/09/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CYRIAC JOSEPH
HON'BLE MR. JUSTICE T.S. THAKUR

For Petitioner(s)

Mr. Niraj Gupta,Adv.

For Respondent(s)

Mr. Vishwajit Singh, Adv.
Mr. Abhindra Maheshwari, Adv.
Mr. Pankaj Singh, Adv.
for M/S Vidhi International,Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated on behalf of
learned counsel for the petitioner, let this case be
listed on 23rd September, 2011 along with
SLP(C)...../2011 (CC No. 7425 of 2011).

(Sukhbir Paul Kaur)
Court Master

(Renuka Sadana)
Court Master